

MC No. 13 of 2012
IN WA No. 2 of 2012

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WA No. 2 of 2012 after two
weeks.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

MC 167 of 2013
IN WP(C) No. 101 of 2013

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 101 of 2013 on
14.03.2014.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

MC No. 187 of 2012
IN WA No. 13 of 2012

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WA No. 13 of 2012 on
24.03.2014.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

MC No. 294 of 2013
IN WP(C) No. 262 of 2013

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 262 of 2013 after
two weeks.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

MC No. 306 of 2013
IN WA No. 33 of 2013

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 33 of 2013 after
two weeks.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

MC No. 343 of 2011
IN WA No. 46 of 2011

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

In view of the order of the date passed in WA No. 46 of
2011, this Misc. Case also stands dismissed as infructuous.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

MC No. 371 of 2011
IN WA No. 50 of 2011

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri BK Deb Roy, Advocate, present for the applicant
(appellant).

Shri ND Chullai, Senior GA, present for the State
respondent.

Shri K Khan, Advocate, present for respondents No. 2 and
3.

Learned counsel for the applicant(appellant) prays for and
is allowed three days time to take steps for service on respondent
No. 4.

Issue notice thereafter to respondent No. 4.

List this Misc. Case after service on respondent No. 4.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

MC No. 507 of 2012
IN WP(C) No. 356 of 2012

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 356 of 2012 after
two weeks.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

MC No. 238 of 2012
IN WA No. 2 of 2012

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Misc. Case along with WA No. 2 of 2012 after two
weeks.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WA No. 2 of 2012

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Shri KP Bhattacharjee, counsel
for the appellants. List after two weeks for hearing.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WA No. 6 of 2011

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

List this Writ Appeal along with WA No. 49 of 2010 on
05.03.2014.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WA No. 13 of 2011

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Shri BK Deb Roy, counsel for
the respondent. List after two weeks for hearing.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri AS Siddique, Advocate, present for the appellants.

Shri R Deb Nath, CGC, present for respondents No. 1 to 4.

Shri SD Upadhaya, Advocate, present for respondent No. 5.

Learned counsel for the appellants and learned counsel for the respondent No. 5/1 state that there are chances of amicable settlement as the matter relates to family dispute. They prayed for adjournment.

Adjourned for two weeks. List on 24.03.2014 for hearing.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WA No. 33 of 2013
IN WP(C) No. 312 of 2011

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Shri KP Bhattacharjee,
Advocate, holding brief for Shri S Chakraborty, counsel for the
appellants. List after two weeks for hearing.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri H Kharmih, Advocate, present for the
appellant/petitioner.

Shri K Khan, Advocate, present for respondents No. 1 to 3.

Shri P Nongbri, Advocate, present for respondent No. 4.

Shri PN Nongbri, Advocate, present for respondent No. 5.

Shri B Bhattacharjee, Advocate, present for respondent No.
6.

Learned counsel for respondent No. 6 submits that in
pursuance to the impugned transfer order challenged in the writ
petition, respondent No. 6 has already joined her duties in
Mawngaprim Church of God LP School, Mawphlang Block. The
WP(C)No. 284 of 2008 challenging said order was dismissed by
the learned Single Judge vide judgment and order dated
23.09.2011.

In the above circumstances, this writ appeal is dismissed
as infructuous without deciding the issue relating to the
competence of the authority concerned to transfer a teacher
along with the post from one aided private school to another
aided private school.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WA No. 49 of 2010

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of learned counsel for
respondents. List on 05.03.2014 for hearing.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WP(C) No. 101 of 2013

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Shri R Deb Nath, counsel for
the respondents. List on 14.03.2014 for hearing.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WP(C) No. 125 of 2011

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Shri H Kharmih, counsel for
the petitioner. List on 12.03.2014 for hearing.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WP(C) No. 245 of 2013

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri N Mozika, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is
allowed further two weeks' time to file counter affidavit.

List after two weeks.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WP(C) No. 262 of 2013

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri SC Shyam, Advocate, present for the petitioner.

Shri R Jha, Advocate, present for respondent.

Learned counsel for the respondents prays for and is
allowed further two weeks' time to file counter affidavit.

List after two weeks.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WP(C) No. 305 of 2013

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Shri VK Jindal, Senior Advocate, assisted by Shri S Dey,
Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavits have already been exchanged.

List for final hearing on 28.03.2014.

JUDGE

CHIEF JUSTICE

dev
26.02.2014

WP(C) No. 356 of 2012

26.02.2014

HON'BLE THE CHIEF JUSTICE
and THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

Adjourned at the request of Ms R Dutta, counsel for the
appellants. List after two weeks for hearing.

JUDGE

CHIEF JUSTICE

dev
26.02.2014